

ITEM NO.22

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10244/2015

(Arising out of impugned final judgment and order dated 26-10-2015 in CRMWP No. 25356/2015 passed by the High Court Of Judicature At Allahabad)

RITIKA AWASTY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

Date : 02-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Yash Pal Dhingra, AOR

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Ms. Ruchi Kohli, Adv.  
Ms. V Mohana, Adv.  
Ms. Snidha Mehra, Adv.  
Mr. Sanjay Kumar Visen, Adv.  
Mr. T S Sabarish, Adv.

Ms. Garima Prasad, Sr. Adv, A.A.G.  
Mr. Rajat Singh, AOR  
Mr. Aviral Saxena, Adv.  
Mr. Sarthak Chandra, Adv.

Mr. R. C. Kaushik, AOR  
Ms. Purna Mehta, AOR  
Ms. Manju Jetley, AOR

Mr. Gaurav Tiotia, Adv.  
Mr. Chandra Kant Sharma, Adv.  
Dr. Nitin Sharma, Adv.  
Mr. Abhinav Kumar Garg, Adv.  
Mr. Satyendra Kumar, AOR

Mr. Vishwa Pal Singh, AOR

Mr. Rahul Kaushik, Adv.  
Ms. Bhuvneshwari Pathak, AOR  
Mr. Shashank Bajpai, Adv.  
Mr. Chandra Kant Sharma, Adv.

Mr. Gopi Chand, Adv.  
Mr. Shubhankar Singh, Adv.  
Mr. Dhanesh Kumar, Adv.

Mr. Abhishek Vikas, AOR

Dr. Vinod Kumar Tewari, AOR  
Mr. Amit Wadhwa, Adv.  
Mr. Pramod Tiwari, Adv.  
Mr. Vivek Tiwari, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

Considering the affidavit dated 20.03.2024 filed by the Under Secretary (Extradition), Ministry of External Affairs, we adjourn the matter for six months.

Further progress be reported to this Court on or before the next date of listing.

**(JAYANT KUMAR ARORA)**  
ASTT. REGISTRAR-cum-PS

**(VIRENDER SINGH)**  
BRANCH OFFICER